

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 835**  
TO BE ANSWERED ON 27.07.2023

**Allocation of funds under CAMPA**

835. DR. ANIL SUKHDEORAO BONDE:  
SHRI NIRANJAN BISHI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) details of funds disbursed by ad-hoc CAMPA to the States since 2019 especially Maharashtra and Odisha till January 2023;
- (b) details of funds disbursed by National Authority of CAMPA to the States since 2019, year-wise and State-wise including Maharashtra and Odisha;
- (c) whether no CAMPA funds were allocated to Maharashtra in 2020-21, if so, the reasons therefor; and
- (d) whether there is any policy of the Central Government to ensure a time-bound utilization of CAMPA Funds by the State Governments, if so, the details of the utilization of the disbursed funds since 2019, State-wise and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

(a)to(c) The details of transfer of States/UTs shares of Compensatory Afforestation fund to respective States and Union Territories since the year 2019 to April 2023 including Maharashtra and Odisha are enclosed at **Annexure-I**. State Compensatory Afforestation funds were not transferred to Maharashtra in the year 2020-21 due to non-completion of reconciliation of compensatory levies with respective forest diversion proposals. The details of State share of Compensatory Afforestation funds transferred by National Authority to various States including Maharashtra till date of reconciliation during 2021-22 are given in the Annexure-I.

(d) The Compensatory Afforestation Fund Management and Planning Authority (CAMPA) have been created at National and State levels under the Compensatory Afforestation Fund Act, 2016. The Act provides for establishment of funds under the Public Accounts of India and Public Accounts of each State for depositing of the compensatory levies received from user agencies towards compensating the loss of forest and ecosystem services in lieu of diversion of forest land for non-forestry purposes as per the provisions of the Forest (Conservation) Act, 1980. These funds are utilized for undertaking Compensatory Afforestation and other related activities as per the provisions of the Compensatory Afforestation Fund (CAF) Act, 2016 and CAF Rules, 2018. The details of CAMPA funds utilised by the States/UTs during 2019-20 to 2022-23 are enclosed at **Annexure-II**.

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## ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF RAJYA SABHA UNSTARRED QUESTION NO. 835 DUE FOR REPLY ON 27.07.2023 ASKED BY Dr. Anil SUKHDEORAO BONDE: SHRI NIRANJAN BISHI: “Allocation of Funds under CAMPA”

Sl No.	State/UT	Funds transferred to State/UT CAMPA Authorities (Rs.in crore)			
		2019-20	2020-21	2021-22	2022-23
1.	Andaman and Nicobar	Nil	16.41	Nil	Nil
2.	Andhra Pradesh	1,734.81	Nil	114.05	Nil
3.	Arunachal Pradesh	1,588.72	Nil	612.94	Nil
4.	Assam	560.81	Nil	Nil	148.34
5.	Bihar	522.95	Nil	43.63	Nil
6.	Chhattisgarh	5,791.70	Nil	207.5	Nil
7.	Dadara & Nagar Haveli	Nil	Nil	22.86	Nil
8.	Delhi	Nil	Nil	138.18	Nil
9.	Goa	238.16	Nil	Nil	Nil
10.	Gujarat	1,484.60	Nil	Nil	Nil
11.	Haryana	1,282.65	Nil	Nil	Nil
12.	Himachal Pradesh	1,660.72	Nil	Nil	Nil
13.	Jammu and Kashmir	Nil	356.2	Nil	Nil
14.	Jharkhand	4,158.02	Nil	Nil	Nil
15.	Karnataka	1,350.37	Nil	Nil	Nil
16.	Kerala	81.59	Nil	Nil	Nil
17.	Ladakh	Nil	249.27	Nil	Nil
18.	Madhya Pradesh	5,196.69	Nil	990.83	Nil
19.	Maharashtra	3,844.24	Nil	285.22	Nil
20.	Manipur	309.76	Nil	36.43	Nil
21.	Meghalaya	163.31	Nil	Nil	Nil
22.	Mizoram	212.98	Nil	Nil	Nil
23.	Odisha	5,933.98	Nil	347.27	Nil
24.	Punjab	1,040.84	Nil	Nil	29.49
25.	Rajasthan	1,748.26	Nil	Nil	Nil
26.	Sikkim	392.36	Nil	Nil	10.2
27.	Tamil Nadu	113.42	Nil	Nil	Nil
28.	Telangana	3,110.38	Nil	Nil	67.76
29.	Tripura	183.65	Nil	47.99	Nil
30.	Uttar Pradesh	1,819.64	Nil	Nil	Nil
31.	Uttarakhand	2,675.09	Nil	Nil	119
32.	West Bengal	236.48	Nil	Nil	69.28
33.	Jammu and Kashmir	408.35	Nil	Nil	Nil
34.	Chandigarh	11.37	Nil	Nil	Nil
	<b>Total</b>	<b>47,855.90</b>	<b>621.88</b>	<b>2846.9</b>	<b>444.07</b>

**ANNEXURE-II**

**ANNEXURE REFERRED TO IN REPLY TO PARTS (d) OF RAJYA SABHA UNSTARRED QUESTION NO. 835 DUE FOR REPLY ON 27.07.2023 ASKED BY Dr. Anil SUKHDEORAO BONDE: SHRI NIRANJAN BISHI: “Allocation of Funds under CAMPA”**

Sl. No.	Name of the State/UT	Utilisation of CAMPA funds			
		(Rs. in Cr.)			
		2019-20	2020-21	2021-22	2022-23*
1	Andaman & Nicobar Islands	0.01	0.01	0.00	4.22
2	Andhra Pradesh	98.47	60.96	121.10	82.52
3	Arunachal Pradesh	3.19	0.00	0.00	189.40
4	Assam	32.02	22.65	21.48	83.89
5	Bihar	125.39	183.20	0.13	77.69
6	Chandigarh	0.00	0.00	5.14	1.61
7	Chhattisgarh	429.21	651.64	855.55	895.59
8	Dadar & Nagar Haveli	0.00	0.00	0.00	0.00
9	Delhi	0.03	0.03	4.15	9.58
10	Goa	6.86	23.39	17.75	25.74
11	Gujarat	118.5	169.85	168.79	170.00
12	Haryana	60.68	125.73	213.50	137.04
13	Himachal Pradesh	88.50	119.48	94.77	97.01
14	Jammu & Kashmir	113.51	112.61	127.74	177.37
15	Jharkhand	223.57	214.93	240.99	316.93
16	Karnataka	104.14	170.48	299.99	269.36
17	Kerala	0	10.88	16.03	8.24
18	Madhya Pradesh	343.15	475.64	561.09	729.38
19	Maharashtra	151.52	236.58	422.43	399.91
20	Manipur	30.97	27.79	25.09	22.59
21	Meghalaya	0.00	22.01	36.40	8.90
22	Mizoram	0.00	25.99	17.65	10.01
23	Nagaland	0.00	0.00	0.00	0.00
24	Odisha	556.34	674.99	843.12	930.01
25	Punjab	64.73	128.59	167.82	129.81
26	Rajasthan	116.44	192.37	182.13	209.05
27	Sikkim	39.46	54.84	70.00	70.57
28	Tamil Nadu	0.56	0.00	0.00	25.95
29	Telangana	260.60	378.35	488.98	430.55
30	Tripura	17.38	17.92	24.22	34.80
31	Uttar Pradesh	180.69	252.19	362.06	232.72
32	Uttarakhand	124.00	250.01	375.42	256.32
33	West Bengal	13.53	8.25	12.92	18.93
	<b>Total</b>	<b>3303.45</b>	<b>4611.36</b>	<b>5776.44</b>	<b>6055.69</b>

\*Provisional figures.